

Court No. - 2

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 544 of 2024

Petitioner :- S. Vignesh Shishir

Respondent :- Sri Rahul Gandhi , Member Of Lok Sabha And Others

Counsel for Petitioner :- Asok Pande

Counsel for Respondent :- A.S.G.I.,Vijay Vikram Singh

Hon'ble Rajan Roy,J.

Hon'ble Om Prakash Shukla,J.

1. Initially Sri Ashok Pande, learned counsel started the arguments, however, on certain queries being made by the court which were not being answered, the petitioner, who has filed this petition styled as a Public Interest Litigation and was present in Court, appeared and submitted that he would like to argue the case himself and does not want his case to be argued by his counsel, therefore, he asked his counsel to kindly allow him to do so. Thereafter, we have heard the petitioner-in-person, Sri S. Vignesh Shishir as well as Sri S.B. Pandey, learned Senior Advocate & Deputy Solicitor General of India assisted by Sri Anand Dwivedi, learned counsel appearing on behalf of respondent nos. 3, 4 and 8 and Sri Vijay Vikram Singh, learned counsel for respondent nos. 5 and 6. During the course of hearing, we asked the petitioner-in-person as to what does he do for a living, as, his petition is silent about his credentials, he fairly submitted he is a farmer living in Karnataka and was also member of a political party.

2. After arguing the matter for about twenty minutes, Sri Vignesh, petitioner-in-person, submitted that he may be permitted to approach the competent authority referred under Section 9(2) of the Citizenship Act, 1955 raising his

grievances in the matter with regard to private-respondent and with this liberty he may be permitted to withdraw this petition.

3. We accept the request of the petitioner appearing in person.

4. Accordingly, the petition is ***dismissed as withdrawn*** with liberty to approach the competent authority under Section 9(2) of the Citizenship Act, 1955 as far as it may be permissible in law.

5. At this stage, petitioner appearing in person requested that it may be made clear that the Court has not adjudicated the merits of the issues. It is obvious from our order that we have not adjudicated merits of the issues.

[Om Prakash Shukla, J.] [Rajan Roy, J.]

Order Date :- 1.7.2024

Santosh/-